

1 WP-18281-2025 HIGH COURT OF MADHYA PRADESH IN THE **AT INDORE** BEFORE HON'BLE SHRI JUSTICE PRANAY VERMA ON THE 17th OF JULY, 2025 WRIT PETITION No. 18281 of 2025 IDEAL ELECTRONICS PVT. LTD. THROUGH DIRECTOR MR. RANJEET CHOPRA Versus MADHYA PRADESH REAL ESTATE REGULATORY AUTHORITY THROUGH ITS CHAIRPERSON AND OTHERS -----

Appearance:

Shri Maninder Singh Bedi - Learned counsel for the petitioner.

Shri Raghav Shrivastava - Learned Govt. Advocate for the respondent

/ State.

<u>ORDER</u>

By this petition preferred under Article 226 of the Constitution of

India, the petitioner has prayed for following reliefs:

i. Issue a writ/order/direction in favor of the Petitioner and against the Respondents, directing Respondent No. 1 to decide the Complaint dated 28/06/2024 (Annexure -P/3) in a time bound manner.

ii. Allow the writ petition with costs. iii. Any order or further order as may be deemed fit to this Hon'ble Court in the facts and circumstances of the present case may kindly be passed in favor of the petitioner.

02. Learned counsel for the petitioner submits that the petitioner has already preferred a complaint on 28.06.2024 before the respondent No.1 but the same has remained pending and has not been decided till date. The prayer has been made for a direction for the said complaint to be decided



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expeditiously.

03. In the available facts of the case, it is directed that the complaint dated 28.06.2024 (Annexure P/3) of the petitioner be adverted to and decided by the respondent No.1 in accordance with law by passing a reasoned and speaking order and by affording due opportunity of hearing to all the interested parties within a period of three months from the date of receipt of certified copy of this order.

04. With the aforesaid, without expressing any opinion on merits, the petition stands disposed of.

(PRANAY VERMA) JUDGE

Divyansh